[RAJYA SABHA]

REPORT OF THE DEPARTMENT-RELATEDPARLIAMENTARY STANDING COMMITTEE ON HOME AFFAIRS

SHRI SOM PAL (Uttar Pradesh): Madam, I present the Thirty-sixth Report (in English and Hindi) of the Department-related Parliamentary Standing Committee on Home Affairs on the "insurgency situation in the Northeastern region".

REPORT OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON AGRICULTURE

SHRI RAMNARAYAN GOSWAMI (West Bengal): Madam, I lay on the Table, a copy (in English and Hindi) of the Eighth Report of the Department-related Parliamentary Standing Committee on Agriculture on the action taken on the recommendations contained in the Thirty-eighth Report of the Committee regarding National Watershed Development Project for Rainfed Areas relating to the Ministry of Agriculture (Department of Agriculture and Cooperation).

MOTION FOR ELECTION TO THE NATIONAL SHIPPING BOARD

THEMINISTEROFSURFACETRANSPORT(SHRIT.G.VENKATRAMAN):Madam, I move thefollowing Motion:—

"That in pursuance of Clause (a) of subsection (2) of Section 4 of the Merchant Shipping Act, 1958 (44 of 1958), read with sub-rule (1) of rule 4 of the National Shipping Board Rules, 1906 this House do proceed to elect, in such manner as the Chairman may direct, two Members from among the members of the house to be members of (*he* National Shipping Board."

The question was put and the motion car adopted

RE. DEMAND TO BRING THE BILL ON RESERVATION FOR WOMEN THE

DEPUTY CHAIRMAN: I have to inform the hon. Members....

SHRIMATI

RENUKA

CHOWDHURY (Andhra Pradesh): Madam, I want to raise a matter of urgent importance. Just one week back India hosted a large conference where several nations met in India and a consensus-was arrived at.

THE DEPUTY CHAIRMAN: I know.

SHRIMATI RENUKA CHOWDHURY: Before the IPU.... (Interruptions). I am talking about 50 per cent of the population. It is a matter of national importance. (Interruptions). This House is witness to assurances given by several responsible people with regard to 33 per cent reservation for women.

SHRI JOHN F. FERNANDES (Goa): The Bill is before the Select Committee. *(Interruptions).*

SHRIMATI MARGARET ALVA (Karnataka): The report of the Select Committee is there... *[Interruptions*)...

SHRIMATI RENUKA CHOWDHURY: It is not even listed in the list of business. This just shows how deep is the reservation and bias... (Interruptions)....

SHRI H. HANUMANTHAPPA (Karnataka): Let them decide who should speak first... *[Interruptions*)...

SHRIMATI RENUKA CHOWDHURY: You don't have to worry about that... (*Interruptions*)...

THE DEPUTY CHAIRMAN: I would be happy, Mr. Hanumanthappa, if you spoke on it... *(Interruptions)*...

SHRI H. HANUMANTHAPPA: I want to speak provided they allow me... *(Interruptions)...*

THE DEPUTY CHAIRMAN: I allow you to speak...(*Interruptions*)...

SHRIMATI RENUKA CHOWDHURY: You are not allowed to

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speak. Youcan wait for your turn just as we have waited for 50 years.. (*Interruptions*)...

SHRIMATI VEENA VERMA (Madhya Pradesh): We would like to ask when this Bill would be included in the business... (*Interruptions*)...

THE DEPUTY CHAIRMAN: We want parity. We also want the men to support *it...(Interruptions)...*

SHRIMATI RENUKA CHOWDHURY: The tragedy of this nation is that men are not educated enough. They are not savvy enough.

DR. BIPLAB DASGUPTA (West Bengal): We strongly support it... (*Interruptions*)...

SHRIMATI MARGRET ALVA: The Bill was introduced in the other House. It was referred to a Joint Select Committee. The report of the Joint Select Committee is before the House. All that we are asking is that the Bill be listed for discussion 'and voted upon. If the majority does not want to pass it, let them defeat it. We have no objection. But let them come out openly and defeat the Bill in the House. Let the women oft the country know how serious they are about passing the Bill...(Interruptions)...

DR. BIPLAB DASGUPTA: Let them be exposed... (*Interruptions*)...

SHRITRILOKINATHCHATURVEDI (Uttar Pradesh):Our partyhas been consistently supporting it...(Interruptions)...

SHRIMATI MARGRET ALVA: It is part of the Common Minimum Programme. Why are you getting out of it now?

SHRIMATI RENUKA CHOWDHURY: This is after the IPU recommendation. That is the tragedy... .(Interruptions)...

THE DEPUTY CHAIRMAN: Mr. Gujral, you want to say something...(*Interruptions*)... Let us hear what the Government has to say... (*Interruptions*)...

on Reservation 266 for Women

SHRIMATI VYJAYANTIMALA

BALI (Nominated): The Prime Minister of India, at the conclusion of the IPL Conference, said that this was a historic Bill. He said, "We will create history.*' Now it is not being passed in the House. It is a historic Bill according to our Prime Minister. What is historic about this Bill" There is a deliberate attempt to see that this Bill is not passed...(Interruptions)..

THE DEPUTY CHAIRMAN: Okay, I heard everybody...(*Interruptions*)...

SHRIMATI KAMLA SINHA (Bihar): The report of the Joint Select Committee on the 81st Constitution Amendment Bill has already been given to Lok Sabha. Now we want that the Bill should be placed before the House for consideration and passing. That is the main issue.

THE DEPUTY CHAIRMAN: It should not go into the historic archives...(*Interruptions*)... Let me have the reaction of the Government... (*Interruptions*)...

SHRIMATI VYJAY ANTIMALA BALI: We want the Prime Minister to come and enlighten *us..(Interruptions)...*

THE DEPUTY CHAIRMAN: Shri Gujral is equally a senior Member. Let him make his comments.

गुजराल साहब हमारे हाउस के मेम्बर है । उनसे पूछना चाहिए । वे लीडर है ।

THE MINISTER OF EXTERNAL AFFAIRS (SHRI I.K. GUJRAL): Madam, I have more than due respect for the hon. lady Members. Let us not look at it as an issue of men versus women. Primarily, I think, most of us, if not all, are in favour of it. I had the privilege of first moving, a non-official Bill here when I was sitting on that side. Therefore, let us not think as if only lady Members have to raise the voice of protest.

We are on your side. (*Interruptions*) One thing the Prime Minister has announced, we are bound to bring the Bill before this session of the Parliament 1 can assure you that we will bung it with

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Ae cooperation of all and we will pass it also.

THE DEPUTY CHAIRMAN: Good, he said that he will bring it and get it passed.

SHRIMATI MARGARET ALVA: I only want to say that the Parliamentary Affairs Minister announced a list of 78 Bills to be brought before the two Houses and passed during the Budget Session but this was not in the list of 78, Mr. Leader of the House. This is what is concerning us. After all.

78 Bills have been listed as priority Bills for the Budget Session and this does not even find the 78th place in that list. That is why we are saying that you are backing out, you are not serious, Sir, the Government is not serious and the Government does not want it to come. This type of pronouncements in international conferences and in the Central Hall can be justified only if you list it before the House. You don't bring it to the Business Advisory Committee. Your Parliamentary Affairs Minister does not list it among the 78 Bills and you say we are bringing it in this Session.

THE DEPUTY CHAIRMAN: I thought it was mentioned in the President's Address. It was mentioned in the President's Address and it is much more important.

SHRIMATI MARGARET ALVA: It was mentioned in the President's Address also.

SHRI I.K. GUJRAL: Madam, I am no individual here. The main point is, I am trying to commit again on behalf of the Government that we will bring the Bill in this session.

SHRIMATI RENUKA CHOWDHURY: May I please....

THE DEPUTY CHAIRMAN: If you say something....

SHRIMATI RENUKA CHOWDHURY: I won't say anything about the Bill. Madam, I am trying to place emphasis, many people try to trivialise this

demand of ours and the hon. Minister is absolutely right. This is not men-versuswomen. But it is half the population being left out of the democratic process of decisionmaking which affects hundred per cent of our population. It is a matter of being prochoice and it is a matter of kicking off althought process, of being in a state of preparedness where women constituting 50 per cent of the population have the right to decide that they will participate in this. It is not a compulsion but the ability to stand up in a democratic nation and to say, 'I can and so I will' and this preparatory process for generations of young people who are coming up to learn to take each other, shoulder to shoulder, working towards democratic principles of this nation. So, Madam, I want to say that it is not a matter of numbers what we are, if we come, what is going to happen. Nothing is going to happen, things will only improve if we take the other 50 per cent of the population into this. It is a matter of choice. If a child can plan to become a doctor, a lawyer, a pilot, then a child should be able to say, 'I can become a politician'. When I say a child we do not gender-discriminate and hence if we talk about advanced nations, developing nations, it is not just economics but it is the ability to take both the genders into a developmental programme and hence the progress of a nation. So we cannot leave the 50 per cent out.

SHRI I.K. GUJRAL: My throat is not good so I cannot match with her eloquence today I can try to say this thing. We sitting on this side of the House, and I am sure those on that side, firmly believe that no nation has ever progressed where women do not participate, where women do not participate more than they can. We feel proud of the fact that in this nation we have produced women of eminence like Mrs Gandhi and Mrs. Sarojini Naidu and I could go on counting. The main point, therefore, is thanks to Gan-dhiji's legacy to which we are committed and that commitment is that women shall get their due from us.

nd to Bring the [RAJYA SABHA]

SHRIMATI MARGARET ALVA: All nations have thrived by making commitments and not keeping them as far as women are concerned. (*Interruptions*)

SHRIMATI VYJAYANTIMALA BALI: Madam, this is not included in the list of business.

THE DEPUTY CHAIRMAN: Gujralji has made a point. All of you have spoken on the subject. There was a Declaration adopted at the International Conference. The Prime Minister addressed it. He also gave the valedictory address. His address was very clear. The President spoke. The Vice-President spoke and the Speaker also spoke. Everybody spoke on the Bill. The point is that without the participation of 50% of population in the decisionmaking, democracy is not complete. There are no two opinions on this and the Government is very much aware of this. Gujralji is committed and I take Gujralji for his commitment because I don't think he has failed us in the past. I am sure he is not going to fail us in future. We are all behind him and he would not fail in his commitment. He is saying that a Bill will come before the House. I am sure a Bill will come soon and al! of you will pass it. We will be partners in this endeavour because the whole world is looking to us. It is not something that only we are looking for it. The whole world is looking to New Delhi. Everybody in the Conference said that they were looking to New Delhi. So, it is entirely up to New Delhi to let the world know what it is going to do for women.- With that note, may I ask Gujralji to make his statement? Gujralji, has to make a statement on the trilateral agreement. Gujralji, you please make the statement. But I don't think we have the time to seek the clarifications now itself. I would seek the- sense of the House if we could take up clarifications later.

SOME HON. MEMBERS: Yes, Madam.

THE DEPUTY CHAIRMAN: Gujralji, you may please make your statement.

STATEMENT BY MINISTER Tripartite Agreement Between India, Iran and Turkmenistan

MINISTER OF EXTERNAL THE AFFAIRS (SHRI I.K. GUJRAL): Madam Deputy Chairman, I have the pleasure to inform the Hon'ble Members of this august House that on February 22, 1997 in Tehran, India, Iran and Turk menistan signed at the level of Foreign Ministers an agreement on the interna tional transit of goods between India, Iran and Turkmenistan. This has brought to fruition the process begun in April 1995 when the three countries signed a trilateral MoU on this subject. The three sides have worked together in a spirit of friendship mutual understanding and con structive cooperation in finalising this ag reement. Its signing reflects the tradition ally close relations India has with Iran and Turkmenistan. It is also in keeping with the vision of the Governments of these countries to proeconomic cooperation mote amongst themselves and with other CIS countries which accede to it in future.

The cardinal objective of the agreement is to provide a suitable juridical and legal framework for the multi-modal movement of goods from India to Iran and Turkmenistan, and other countries that join the arrangement in the future, and *vice-versa*. The salient features of the agreement are:

> * It facilitates simplifies and accelerates customs and other formalities including minimising documentation and inspection requirements for the transit of goods. For example, it provides that the goods transiting under this agr e-ment will not be subject to exaru.-nation through the customs jurisdiction *en route* except when irregularities are suspected.

> * It provides for the exemption of import and export duties or other taxes for goods ir. transit. Only

> > services casi be internal